

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.12479/2024

JITENDER PORIYA & ORS. Appellant(s)

VERSUS

ANIL MATTA & ANR. Respondent(s)

O R D E R

Applications for impleadment are allowed.

When the matter was taken up for hearing at the miscellaneous stage, the learned Senior counsel appearing for the Resolution Professional submitted that the claims of the appellants and the applicants would also be considered and, therefore, it may be clarified that the National Company Law Tribunal (for short, 'NCLT') may pass appropriate orders in I.A. No.1489/2020 filed by the Resolution Professional seeking approval of the resolution plan.

Accordingly, the claims of the appellants and the applicants stand admitted. The NCLT shall consider the same while deciding I.A. No.1489/2020 filed by the Resolution Professional seeking approval of the resolution plan.

We request the NCLT to do the needful within a period of two months from the date of receipt of a copy of this order.

Accordingly, the impugned order stands set aside

and the appeal stands disposed of.

However, we leave the question of law open.

Pending application(s), if any, shall also stand disposed of.

.....J.
[M.M. SUNDRESH]

.....J.
[SATISH CHANDRA SHARMA]

NEW DELHI;
SEPTEMBER 04, 2025.

ITEM NO.48

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 12479/2024

JITENDER PORIYA & ORS.

Appellant(s)

VERSUS

ANIL MATTA & ANR.

Respondent(s)

[ONLY IA NO. 186369/2025 IS LISTED UNDER THIS ITEM]

IA NO.264280/2024- STAY APPLICATION

IA NO.9194/2020- INTERVENTION/IMPLEADMENT

IA NO.110362/2025 - APPLICATION FOR PERMISSION

IA NO.118233/2025- EARLY HEARING APPLICATION

IA NO.186369/2025- EARLY HEARING APPLICATION

IA NO.214295/2025-INTERVENTION/IMPLEADMENT

IA NO.215017/2025-INTERVENTION/IMPLEADMENT

Date : 04-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For parties:-

Dr. S. Muralidhar, Sr.Adv.

Dr. Farrukh Khan, Adv.

Ms. Vidhi Jain, Adv.

Mr. Ankit Srivastava, Adv.

Mr. Asif Ashraf, Adv.

Mr. Rameshwar Prasad Goyal, AOR

Ms. Menaka Guruswamy, Sr. Adv.

Ms. Kshirja Agarwal, Adv.

Ms. Anuja Pethia, AOR

Mr. Noor Shergill, Adv.

Mr. Rishabh Nigam, Adv.

Mr. Rishabh Govila, Adv.

Mr. Nikhil Goel, Sr. Adv.

Mr. Nishant Verma, AOR

Mr. Rishab Nangia, Adv.

Ms. Riddhi Jain, Adv.

Ms. Meenakshi Arora, Sr. Adv.

Ms. Maulshree Pathak, AOR

Mr. Abhimanue Shrestha, AOR

Mr. Gagan Gupta, Sr. Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications for impleadment are allowed.

Leave granted.

The appeal stands disposed of in terms of the
signed order.

Pending application(s), if any, shall also stand
disposed of.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR

[Signed order is placed on the file]